COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 262 OF 2017 & IA NO. 389 OF 2017

Dated: 27th November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of: Chandrasekharan K. R. & Ors. Vs. Kerala State Electricity Board L	.td.	& Ors.	 Appellant(s) Respondent(s)
Counsel for the Appellant(s)	:	Mr. M. Gireesh Kumar Mr. Biju Balakrishnan	
Counsel for the Respondent(s)	:	Mr. P. V. Dinesh Ms. Arushi Singh R-1 to 3	
		Ms. Swetha S. Parihar Ms. Lex Ragis for R-7	

<u>ORDER</u>

Learned counsel for respondent Nos. 1 & 3 seek three weeks time to file reply. They may file the same on or before 19.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

On 30.08.2017, we ordered that on the next date of hearing, counsel for the appellant shall make it clear whether in respect of the grievance involved in this appeal filed by the appellants there are any other proceedings adopted by them including writ petitions. However, there is no clarity on this issue till now. We therefore direct the appellants to file an affidavit making the position clear within one week from today.

List the matter on 30.01.2018.

(I.J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/tpd